CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

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CCP 257/92 in O.A.1798/89

Date of decision: 19.4.93

Gulab Singh & Ors.

.. Petitioners.

Versus

Shri P.K. Dave, Lt. Governor of Delhi, Delhi & Ors.

.. Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

Shri S.K. Sawhney,

Counsel.

For the Respondents.

Ms. Avnish Ahlawat, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

An order has been produced before us showing that the judgement of the Tribunal has been complied with. Hence, these proceedings are dropped. If there is any discrepancy, we make it clear that the petitioner can bring the discrepancy to the notice of the respondents whereupon the respondents can look after the same and pass appropriate orders. Reserving liberty to the petitioner, these proceedings are dropped.

B. N. JM. Jd.

(B.N. DHOUNDIYAL)
MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

'SRD'